

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT-V

30. C.P. (IB)/620(MB)2021

CORAM:

SMT. ANURADHA BHATIA  
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: State Bank of India through  
Mr. Ashutosh Agarwala  
V/s  
Surendra Lodha

Section: 95(1) of Insolvency & Bankruptcy Code, 2016

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ORDER

The matter is taken up through Virtual Hearing (VC).

The above Company Petition is filed by State Bank of India through Mr. Ashutosh Agarwala, Applicant herein for initiation of Insolvency Resolution Process against Mr. Surendra Champalal Lodha, Respondent/Personal Guarantors of the Corporate Debtor.

This Bench appoints Mr. Ashutosh Agarwala having Registration No. IBBI/IPA-001/IP-P01123/2018-2019/11901 as Interim Resolution Professional in the matter.

The above referred IRP/RP is directed to examine the petition and file his report within 10 days from the date of this order. Registry is directed to communicate this order to the Resolution Professional immediately. List this matter on **10.07.2023** for submission of the report by the Resolution Professional.

Sd/-

ANURADHA BHATIA  
Member (Technical)

Sd/-

KULDIP KUMAR KAREER  
Member (Judicial)